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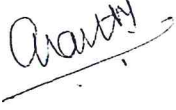
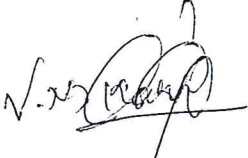

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/510/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	ANANT MERATHIA	Counsel for Original Applicant/ Corporate Debtor	
2.	V.M. KARTHIK.	Counsel for financial creditors.	
3.	S. Srinivasan	IRP	

ORDER

Mr.Anant Merathia, Counsel for Corporate Debtor present. Mr.V.M.Karthik, Counsel for Financial Creditor present. Mr.S.Srinivasan, IRP in person present. In this case, IBBI has recommended Shri Raghavendran as RP. Accordingly, Mr. Raghavendran is appointed as Insolvency Professional in this case. The RP is directed to take charge of the responsibilities from IRP Mr.S.Srinivasan, who was present in the Court today, discharge the functions as provided for I & B Code, 2016 and file reports in due course. Registry is directed to communicate this order to the Financial Creditor and Corporate debtor. The Registry is also directed to communicate this order to RP. Put up on 10.10.2017 at 10.30 A.M.

sd/-

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

sd/-

(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)